CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.111 of 1995

Dated New Delhi, this 26th day of July, 1995.

Hon'ble Shri K. Muthukumar, Member(A)

- 1. Council of Scientific and Industrial Research (A Society registered under the Societies Registration Act) having its office at Rafi Marg NEW DELHI 110 001.
- 2. National Physical Laboratory (A constituent unit of CSIR) having its office at Dr K. S. Krishnan Marg NEW DELHI 110 012.

... Applicants

By Advocate: Shri D. S. Adel

versus

Shri Sat Pal R/o H-10, N.P.L. Colony New Rajinder Nagar NEW DELHI.

... Respondent

By Advocate: None.

Respondent present in person.

ORDER (Oral)

Shri K. Muthukumar

The respondent, Shri Sat Pal has moved M.A.1135/95 praying for further retention of the quarter by him till August, 1996 on payment of nominal licence fee and further that the said nominal licence fee may be ordered to be collected from his employer till August, 1996. The learned counsel for the applicants strongly opposes this application and states that this M.A. cannot be entertained as in the reply to 0.A. the respondent has already stated that he would vacate the said premises in April, 1995 itself after the completion of the Secondary Board Examination in which his children were to appear. Therefore, the learned counsel for the applicants states that there is no question of his

moving a separate application for further retention of the quarter.

- 2. Since the matter is of a short nature, this O.A. is taken up for final disposal.
- 3. Admittedly, the respondent has retained the quarter from 10.9.92, the date on which he had voluntarily retired from service and he was allowed retention accommodation by the applicants subject to payment of rent as per the rules till 10.4.93. Thereafter the respondent has been on unauthorised occupation of the accommodation. It is not denied by the respondent that he had retained this accommodation till date. The respondent states that he is likely to fix marriage of his daughter shortly and, therefore, prays that he may be accommodated for few more months. He also undertakes to pay the penal rent till the period of his unauthorised occupation.
- 4. Accordingly, M.A. and O.A. is disposed of with the direction that the respondent will vacate the accommodation by 31.12.1995 and for the period of his unauthorised retention of the accommodation, respondent will pay to the applicant the penal rent as fixed by them under rules. No costs.

K. Muthukumar) Member(A)

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